

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 8147/2016

(Arising out of impugned final judgment and order dated 09-11-2015 in CRP No. 158/2010 passed by the High Court Of Karnataka At Bengaluru)

KUM. GEETHA, D/O LATE KRISHNA & ORS.

Petitioner(s)

VERSUS

NANJUNDASWAMY & ORS.

Respondent(s)

Date : 29-08-2023 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Petitioner(s) Mr. P V Yogeshwaran, Adv.
Mr. M. A. Chinnasamy, AOR
Mrs. C Rubavathi, Adv.
Mr. C Raghavendren, Adv.
Mr. V Senthil Kumar, Adv.
Mr. Devendra Pratap Singh, Adv.
Mr. Ashis Upadhay, Adv.

For Respondent(s) Mr. S. Nandakumar, Adv.
Ms. Deepika Nandakumar, Adv.
Mr. Ashok Kumar Singh, Adv.
Mr. Rajeev Gupta, Adv.
Mr. Naresh Kumar, AOR

UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel for the parties.

Hearing concluded.

Judgment reserved.

(DR. NAVEEN RAWAL)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
COURT MASTER (NSH)